

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 378/93  
T.A. No.

DATE OF DECISION 4-8-93

Gobarbhai Danabhai

Petitioner

Shri V.H. Vasvda

Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr.

N.B. Patel

Vice Chairman

The Hon'ble Mr.

V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Gobarbhai Danabhai  
Utsari Road  
Street No. 22/4 Ratanpur  
Surendranagar

Applicant

Advocate Shri H.D. Vasavda

Versus

1. Union of India through  
General Manager, Western Railway  
Churchgate Bombay

2. Divisional Railway Manager  
D.R.M. Office,  
Kothi Compound  
Rajkot

Respondents

Advocate

ORAL JUDGEMENT

In

O.A. 378 of 1993

Dt. 4-8-93

Per Hon'ble Shri N.B. Patel

Vice Chairman

The allegation that the impunged order dated 12-10-1992 transferring the applicant from Surendranagar to Mehsana is a product of malice harboured against the applicant (it is not stated as to by whom) cannot be accepted, because the order shows that the applicant and <sup>a</sup> number of other persons had to be transferred on being rendered surplus so as to accomodate them at other places. Furthermore, the impunged transfer order is dated 12-10-1992 and this application was presented on 3-12-1992 and we are now in August 1993. Mr. Vasavda states that the applicant has <sup>a</sup> already taken over at Mehsana pursuant to the impunged transfer order. Taking all

all these factors into consideration, the application is summarily rejected.

2. Mr. Vasavda states that there are still vacancies at Surendranagar and the applicant may make a representation for his transfer to Surendranagar. If the applicant makes any such representation, the authorities may consider the same with an open mind.

*VR*  
(V. Radhakrishnan)

Member (A)

*NP*  
(N.B. Patel)

Vice Chairman.

\*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 09/378/93 of 199

Transfer Application No. \_\_\_\_\_ Old writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 06/08/93.

Countersigned :

*OBH/1993-94*  
Section Officer/Court Officer

*128C*  
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

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CAUSE TITLE DA 378193 OF 19

NAMES OF THE PARTIES Gobindbhai Dernabhai

## VERSUS

U of T. 8 or 9

PART A B & C